# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 25<sup>th</sup> OF JANUARY, 2024

# **CRIMINAL REVISION No. 2406 of 2018**

#### **BETWEEN:-**

DHANRAJ S/O BHAGIRATH RAIKHERE, AGED ABOUT 39 YEARS, OCCUPATION: TAILOR R/O VEENA NAGAR SUKHLIYA INDORE (MADHYA PRADESH)

....PETITIONER

(BY SHRI YASH PAL RATHORE, ADVOCATE)

### **AND**

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH P.S. TUKOGANJ DISTRICT INDORE (MADHYA PRADESH)

....RESPONDENT

# (BY MS. VINITA DWIVEDI, PANEL LAWYER)

This revision coming on for admission this day, the court passed the following:

#### **ORDER**

This criminal revision has been filed under Section 397/401 of the Code of Criminal Procedure, 1973 against the order dated 27.04.2018 passed by the learned Additional Sessions Judge, District-Indore in Sessions Trial No. 122/2018.

- 2. Learned counsel for the petitioner prays for withdrawal of this revision.
- 3. Prayer is allowed.
- 4. In view of the above, Criminal Revision No. 2406/2018 is dismissed as withdrawn.

Vindesh

